



भारतीय विधिज्ञ परिषद् BAR COUNCIL OF INDIA

(Statutory Body Constituted under the Advocates Act, 1961)

21, Rouse Avenue Institutional Area, Near Bal Bhawan, New Delhi - 110002

BCI:D: 1850/2021

Date: 17.05.2021

To,

The Registrar General,
High Court of Kerala,
Ernakulam.
Email ID-hckerala@nic.in, ps2cj.hc-ker@gov.in

Sub.: Intimation of the Resolution passed by the General Council of the Bar Council of India in its meeting dated 17.05.2021 with regard to reconsider/review of the E-filing Rules of the Kerala High Court.

Respected Sir,

The General Council of the Bar Council of India in its meeting dated 17.05.2021 has considered the letter No.KBCH/21/5/2 dated 16.05.2021 written by the Hon'ble Chairman, Bar Council of Kerala to the Hon'ble Chief Justice, Kerala High Court and passed the following resolution: -

"The Council has examined and considered the letter No.KBCH/21/5/2 dated 16.05.2021 written by the Hon'ble Chairman, Bar Council of Kerala to the Hon'ble Chief Justice of Kerala High Court, which was placed before the Council by Shri N. Manoj Kumar, Hon'ble Member, Bar Council of India from the State of Kerala.

The Chairman of the State Bar Council appears to have raised very exhaustive and valid points and has highlighted the practical difficulties, which the lawyers and their staffs are likely to face due to the introduction of the new Rules with regard to e-filing.

The Council after discussion and deliberation resolves to make a request to the Hon'ble Chief Justice of Kerala High Court to reconsider/review the E-filing Rules of the High Court and to discuss and deliberate with the representatives of State Bar Council before finalising and notifying such rules."

Therefore, request your Goodself to kindly place this resolution before the Hon'ble Chief Justice of Kerala High Court for necessary direction.

Thanking you,

Yours sincerely,

(Ashok Kumar Pandey)
Joint Secretary
Bar Council of India

Copy to,

Mr. N. Manoj Kumar
Member, Bar Council of India